

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (CAA) No.578/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M

Name of the Company	Anamika Iron & Steel Pvt.Ltd.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. D.N. SHARMA, Adv.
2. NEHA SOMANI, Pr. CS
3. BIDISHA ACHARI, Pr. CS

4. TIAINLA
Dy Director

Applicants
to RD (ER)
Ministry of
Corporate Affairs

Somani

16/1/2018
16.1.18

ORDER

Ld. Counsel for the applicants and Ms. Tiainla, Dy. Director, Office of the Regional Director (Eastern Region) Ministry of Corporate Affairs are present.

Ld. Counsel for the petitioner has not filed any affidavit to show that after publication of notice, no objection has been raised by any of the parties. Petitioner has filed affidavit of compliant which shows that notices have been served on the Regional Director, ROC, Official Liquidator and Income Tax

Contd.....P/2

: 2 :

Authorities. Petitioner has also annexed the copy of the newspaper wherein notice has been published. Petitioner has not filed any affidavit to show that after publication of notice in newspaper whether any response has been received. Petitioner is directed to file affidavit within seven days. Regional Director and Official Liquidator have filed their reports which may be taken into consideration.

List on 14.02.2018 for argument.

sd

(Jinan K.R.)
Member (Judicial)

sd

(V.P. Singh)
Member (Judicial)